

SHRI PRANAB MUKHERJEE: The problem is that the Minister has to move the Supplementary Demands.

SHRI NITISH KUMAR: Yes, I am prepared to move that.

SHRI PRANAB MUKHERJEE: But, before you move it, the Chairman has already put the question before the House. The Minister has to move it first. (*Interruptions*).

SHRIMATI JAYANTHI NATARAJAN: Sir, will you permit me to request the hon. Minister about my State.

MR. CHAIRMAN: Not now.

SHRI NITISH KUMAR: Sir, I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1997-98 for the purposes of Railways, as passed by Lok Sabha, be taken into consideration."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: I shall now take up clause-by-clause consideration of the Bill.

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI NITISH KUMAR: Sir, I beg to move: "That the Bill be returned."

*The Question was put and the motion was adopted.*

MR. CHAIRMAN: Now the Resolution...

SHRI PRANAB MUKHERJEE: Sir, we have agreed to have a discussion on the Resolution.

सदन के नेता (श्री सिकन्दर बख्त): रेलवे कन्वेंशन कमेटी के रेज़ोल्यूशन पर तो बहस होगी, यशवन्त सिन्हा साहब का बिजनेस पहले कर दीजिए।

ایزٹا سڈن "شہری سکنڈر بخت"؛  
ریلوے کنونشن کمیٹی کے ریزولوشن  
پر تو بحث ہوگی۔ یاشونت سینا صاحب

[ ] Transliteration in Arabic Script

کا بیزنس پہلے کر دیجیے

श्री प्रणव मुखर्जी: फाइनेंस मिनिस्टर का बिजनेस पहले कर दीजिए।

After that the Minister can move so that the Finance Minister can go.

MR. CHAIRMAN: Yes, Mr. Finance Minister.

### THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1998,

### THE APPROPRIATION BILL, 1998,

### THE FINANCE BILL, 1998, AND

### THE CONTINGENCY FUND OF INDIA (AMENDMENT) BILL, 1998

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Sir, I move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1998-99, as passed by Lok Sabha, be taken into consideration."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: I shall now take up clause-by-clause consideration of the Bill.

*Clauses 2 to 4 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI YASHWANT SINHA: Sir, I move:

"That the Bill be returned."

*The question was put and the motion was adopted.*

SHRI YASHWANT SINHA: Mr. Chairman, Sir, I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1997-98, as passed by Lok Sabha, be taken into consideration."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: Now we shall take up clause-by-clause consideration of the Bill.

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI YASHWANT SINHA: I move:

"That the Bill be returned."

*The question was put and the motion was adopted.*

SHRI YASHWANT SINHA: Mr. Chairman, Sir, I move:

"That the Bill to continue the existing rates of income-tax for the financial year 1998-99, as passed by Lok Sabha, be taken into consideration."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: Now we shall take up clause-by-clause consideration of the Bill.

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI YASHWANT SINHA: I move:

"That the Bill be returned."

*The question was put and the motion was adopted.*

SHRI YASHWANT SINHA: Mr. Chairman, Sir, I move:

"That the Bill further to amend the Contingency Fund of India Act, 1950, as passed by Lok Sabha, be taken into consideration."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: Now we shall take up clause-by-clause consideration of the Bill.

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI YASHWANT SINHA: I move:

"That the Bill be returned."

*The question was put and the motion was adopted.*

**THE INTERIM BUDGET.  
(RAILWAY), 1998-99**

**Government Resolutions Approving  
Recommendations of Railway  
Convention Committee**

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): Sir, I beg to move:

"(i) That this House approves the recommendations made in... (*Interruptions*).

SHRI H. HANUMANTHAPPA (Karnataka): Sir, I have an objection.

MR. CHAIRMAN: Yes, what is your objection?

SHRI H. HANUMANTHAPPA: One report was tabled on 12.3.96 and another on 25.3.98. Why was there a delay of two years? There is no explanation by the Minister. The recommendations were tabled in 1996 itself. He has come before the House now for approval. Why was there the delay of two years? Why does he want permission now?

SHRI NITISH KUMAR: Please let me move the resolutions first. (*Interruptions*).

MR. CHAIRMAN: He will reply while replying to the debate.

SHRI NITISH KUMAR: Sir, I think the reason for the delay is known to the hon. Member.

MR. CHAIRMAN: Was he a member of the Committee (*Interruptions*).

Mr. Minister, Please move it.

SHRI NITISH KUMAR: Sir, I request them not to try to delay this train.

Mr. Chairman, I move:

"(i) That this House approves the recommendations made in Paragraphs 40, 41, 42, 44, 45, 47 and 48 contained in the Twelfth Report of Railway Convention Committee (1991) appointed to review the "Rate of Divident" payable by the Railway Undertaking to General Revenues etc. which was laid on the Table in the Rajya Sabha on 12.3.96."